IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA ON THE 29th OF JANUARY, 2024

CONTEMPT PETITION CIVIL No. 1821 of 2022

BETWEEN:-

- 1. SUJIT KUMAR YADAV S/O CHOTTELAL YADAV, AGED ABOUT 48 YEARS, OCCUPATION: SECTION WRITER 961, SCH NO. 51 INDORE (MADHYA PRADESH)
- 2. DINESH BHAWSAR S/O JAGANNATH BHAWSAR, AGED ABOUT 46 YEARS, OCCUPATION: SECTION WRITER BADI KALMER, HATOD, INDORE (MADHYA PRADESH)
- 3. RITESH KUMAR SISODIYA S/O DILIP KUMAR, AGED ABOUT 41 YEARS, OCCUPATION: SECTION WRITER WARD NO. 8, SANWER, DISTRICT INDORE (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

- 1. REVENUE DEPARTMENT MR. MANISH RASTOGI VALLABH BHAVAN BHOPAL (MADHYA PRADESH)
- 2. MR. MANISH SINGH THE COLLECTOR INDORE (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

CONTEMPT PETITION CIVIL No. 2205 of 2022

BETWEEN:-

GITA KUSHWAH W/O VINOD KUSHWAH, AGED ABOUT 42 YEARS, OCCUPATION: SECTION WRITER SHRI RAM COLONY, DHAR NAKA, AMBEDKAR NAGAR, MHOW DISTRICT INDORE (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

- 1. MR. MANISH RASTOGI PRINCIPAL SECRETARY REVENUE DEPARTMENT VALLABH BHAVAN, BHOPAL (MADHYA PRADESH)
- 2. MANSIH SINGH THE COLLECTOR INDOR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

CONTEMPT PETITION CIVIL No. 2604 of 2022

BETWEEN:-

ASHOK MAKWANA S/O SHANKARLAL MAKWANA, AGED ABOUT 32 YEARS, OCCUPATION: SECTION WRITER TEHSIL OFFICE SARDARPUR DISTRICT DHAR R/O VILLAGE LEDGAON TEHSIL SARDARPUR DISTRICT DHAR (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

- 1. MR. MANISH RASTOGI PRINCIPAL SECRETARY REVENUE DEPARTMENT VALLABH BHAVAN BHOPAL (MADHYA PRADESH)
- 2. DR. PANKAJ JAIN COLLECTOR DHAR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

CONTEMPT PETITION CIVIL No. 2902 of 2022

BETWEEN:-

1. SURSINGH @ SURAJSINGH DODWE S/O GAMBHIRSINGH, AGED ABOUT 54 YEARS, OCCUPATION: SECTION WRITER DHAR KASTURBA MARG, DISTRICT DHAR. (MADHYA

PRADESH)

- 2. GAJANAND KIWADE S/O BHILAYA. AGED ABOUT 54 YEARS, OCCUPATION: SECTION WRITER TEHSIL DHAR MORGADHI DHARAMPURI DHAR (MADHYA PRADESH)
- 3. NARAYAN SABNER S/O BALCHANDRA SABNER, AGED ABOUT 58 YEARS, OCCUPATION: SECTION DHAR 1111 JAT DHARMSHALA WRITER MAGAJPURA DHAR (MADHYA PRADESH)
- 4. LAXMINARAYAN CHAUHAN S/O MOHANLAL, AGED ABOUT 55 YEARS, OCCUPATION: SECTION WRITER 23 BANDI CHOD MARG NAUGAV DHAR (MADHYA PRADESH)
- 5. RAVINDRA PATIDAR S/O KRISHNAJI, AGED ABOUT 32 YEARS, OCCUPATION: WRITER SUSARI TEHSIL KUKSHI SUSARI TEHSIL KUKSHI DISTRICT DHAR (MADHYA PRADESH)
- NARENDRA KUMAR ANKHE S/O MISHRILAL, 6. AGED ABOUT 56 YEARS, OCCUPATION: SECTION WRITER TEHSIL OFFICE BADNAWAR RAJOD TEHSIL SARDARPUR DISTRICT DHAR (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

MR. MANISH RASTOGI PRINCIPAL SECRETARY 1. REVENUE DEPARTMENT, M.P. VALLABH BHAWAN. DISTRICT BHOPAL. (MADHYA PRADESH)

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2. DR. PANKAJ JAIN COLLECTOR DHAR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

CONTEMPT PETITION CIVIL No. 600 of 2023

BETWEEN:-

1. JITENDAR SINGH SAKTAWAT S/O LATE SHAMBHU SINGH SAKTAWAT, AGED ABOUT 50

YEARS, OCCUPATION: SECTION WRITER 36 SHIVAJI NAGAR DISTRICT JHABUA (MADHYA PRADESH)

2. SUSHIL KUMAR SHUKLA S/O LATE SHRI V.R. SHUKLA, AGED ABOUT 50 YEARS, OCCUPATION: SECTION WRITER COLLECTOR OFFICE JHABUA, PRESENT ADDRESS 20 SINCHAI COLONY JHABUA (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

- 1. REVENUE DEPARTMENT MR. MANISH RASTOGI PRINCIPAL SECRETARY VALLABH BHAWAN, BHOPAL (MADHYA PRADESH)
- 2. MS. RAJNI SINGH COLLECTOR JHABUA (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

CONTEMPT PETITION CIVIL No. 4604 of 2023

BETWEEN:-

- 1. PREETI YADAV W/O VINOD YADAV, AGED ABOUT 50 YEARS, OCCUPATION: SECTION WRITER 83, MAHESH NAGAR INDRA NAGAR, RATLAM (MADHYA PRADESH)
- 2. RAJENDRA SHARMA S/O DEENBHANDU SHARMA, AGED ABOUT 50 YEARS, OCCUPATION: SECTION WRITER 151, KATJU NAGAR, RATLAM (MADHYA PRADESH)
- 3. JAYANT SOLANKI S/O MEHTAB SINGH SOLANKI, AGED ABOUT 50 YEARS, OCCUPATION: SECTION WRITER 3, CHATRI PUL, RATLAM (MADHYA PRADESH)
- 4. RAMESHWAR SONWANE S/O MADANLAL, AGED ABOUT 55 YEARS, OCCUPATION: SECTION WRITER 19/1 OFFICER COLONY, RATLAM (MADHYA PRADESH)
- 5. CHANDRASHEKHAR AMETHIYA S/O RATANLAL,

AGED ABOUT 55 YEARS, OCCUPATION: SECTION WRITER 97 A JAWAHAR NAGAR, RATLAM (MADHYA PRADESH)

....PETITIONER

(BY SHRI MURTUZA BOHRA, ADVOCATE)

AND

- 1. MR. NIKUNJ KUMAR SHRIVASTAV PRINCIPAL SECRETARY REVENUE DEPARTMENT VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
- 2. MR. NARENDRA KUMAR SURYAWANSHI, THE COLLECTOR RATLAM (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI SHREY RAJ SAXENA, ADVOCATE)

These petitions coming on for orders this day, the court passed the following:

ORDER

Heard on I.A. No.9181/2023 (Conc No.1821 of 2022), I.A. No.9182 of 2023 (Conc No.2205 of 2022), I.A. No.8555/2023 (Conc No.2604 of 2022), I.A. No.9138/2023 (Conc No.2902 of 2022), I.A. No.9139/2023 (Conc No.600 of 2023) & I.A. No.9140/2023 (Conc No.4604 of 2023), which are the applications filed for revival of the contempt petitions alleging incomplete compliance by the respondents. Along with the applications, orders dated 18.09.2023, 08.09.2023, 19.10.2023, 06.10.2023 have been annexed to demonstrate that the order passed by this Court has not fully been complied with.

The writ petitions were disposed of on the very first date of listing by directing the respondents to grant status as per Circular dated 07.10.2016 within a period of 60 days and they shall also be entitled for the benefit flowing to the petitioners in pursuant to grant of permanent status. Permanent status has been

granted to them and the dispute is only in respect of the benefit flowing in pursuant to the permanent status. The petitioners are disputing the date from when they were given the benefit.

In contempt proceedings, the scope of interference is very limited. Contemnors can be punished if there is a positive direction to grant such benefit.

In view of the limited jurisdiction, these contempt petitions cannot be revived, however, the petitioner shall be at liberty to challenge the order if they are still aggrieved.

Learned counsel for the petitioner submits that cost awarded by this Court vide order dated 11.09.2023 has not been paid to the petitioners.

Shri Saxena, learned counsel for the contemnors undertakes to direct his client to comply the said part of the order, otherwise this Court may take strict action.

With the aforesaid, Contempt Petitions stand disposed of.

Let a copy of this order be kept in the connected petitions also.

(VIVEK RUSIA) JUDGE

Ravi